

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE PUNE AT PUNE

I.A. No.69/2023

IN O.A. No.23/2023

Anusaya Kachare

And 10 others

...

Applicants

V/S

The State of Maharashtra

And 6 others

...

Respondents

I, Hanumant Shivajirao Latpate; Age: about 41 years Occupation: Service; Add: Gangakhed Sugar & Energy Ltd. Vijanagar Makhani Tal. Gangakhed Dist. Parbhani; Authorised signatory of Respondent No.7 i.e. Gangakhed Sugar & Energy Ltd.; do hereby state on solemn affirmation that:

1. This Hon'ble Tribunal by its order dated 26.04.2023 had directed Applicants to serve copies of the O.A. and Annexures to the present Respondent on same day i.e. on 26.04.2023 itself and allowed present Respondent to file its reply affidavit within 2 weeks. However, present Respondent received the copies of O.A. and Annexures through e-mail from the Applicants on 02.05.2023. The Respondent was not aware about the contents of the O.A. and also about the reliefs asked in O.A. till receipt of the copies. As explained herein after the contentions and the reliefs asked in the O.A. has bearing on the present reply. Hence



(1)

NOTARY
APPOINTED BY GOVT. OF INDIA
PARBHANI DIST (MS.)

Respondent after going through the contentions in O.A. and after searching the necessary documents immediately filing present reply affidavit with seeking leave of this Hon'ble Tribunal to file additional affidavit if so required. Copy of authority letter is annexed as **Annexure A** to the present reply affidavit.

2. At the outset it is submitted that, the applications filed by the Applicants i.e. Original Application as well as Interim Application for condonation of delay are not maintainable in the eyes of law and same are also not bonafide as explained herein below. In fact, application is barred by different provisions of law. The contents raised by the Applicants in the application are false even to the knowledge of Applicants. Hence contentions are denied in toto. The Applicants have suppressed several material facts and documents from this Hon'ble Tribunal and Applicants have not come before this this Hon'ble Tribunal with clean hands hence Applicants are not entitled for any relief and that too for any discretionary reliefs. The application for condonation of delay is as vague as possible. The contentions raised in the application are self-contradictory. There is no reason and that too just and sufficient reason in the whole application for condonation of delay. The Applicants have filed the application merely with malafide intention to harass these Respondents and to extract money from these Respondents. The Applicants for their personal gains are trying to utilise the machinery of Government departments and also trying to use machinery of this



Sunil B. Kagne



Sunil B. Kagne
 NOTARY
 APPOINTED BY GOVT. OF INDIA
 PARBHANI DIST. (MS.)

Hon'ble Tribunal for extracting money from these Respondents which is required to be curtailed at threshold. Hence application for condonation for delay itself is required to be rejected with costs. Suffice it to say at this stage that, the contentions raised in the application which are not specifically admitted by the Respondents may kindly be treated as specifically denied by the Respondents.

3. The Applicants have filed present application for condonation of delay allegedly of 45 days on the vague ground that they had financial difficulties hence application could not be made earlier. However, said ground is absolutely false even to the knowledge of the Applicants. The Applicants are trying to gain sympathy by misrepresenting and by suppressing the facts and documents from this Hon'ble Tribunal. No particulars as to the alleged financial difficulties have been given by the Applicants in the whole application. It is further submitted that, Applicant No.11 is Society registered as per the provisions of Maharashtra Co-operative Societies Act 1960. Hence there is no question of any financial difficulty as alleged in the application as to the Applicant No.11. no proof to that effect is produced on record. Even otherwise also the Applicants have filed present application without payment of any court fees etc. hence if application of the Applicants is genuine it could have been made by them even prior without payment of court fees as filed now. However, such application was never made. It is further submitted that, any



report or sample test is not sine quo non for filing application before this Hon'ble Tribunal. The Applicants are aware about the same. Hence alleged ground of such alleged report is also false and afterthought. Hence the ground of alleged financial difficulties is also false and after thought and cannot be said to be the just and sufficient ground for condonation of the delay.

4. It is worth noting that, even though Applicants have taken ground of financial difficulties for getting sympathy, all Applicants are relatives of each other and family members of the most of the Applicants are doing service in various departments and some of them are even government servants having good salary and allowances. It is submitted that, Applicants have deliberately suppressed these facts from this Hon'ble Court and on the contrary have filed false Application and affidavit. Hence Applicants are liable to be thrown out of the court as they are not entitled for any relief. The Respondent could not find details of all the Applicants within short span of time however Respondent could obtain certain details which are given herein below.

5. It is submitted that, the husband of Applicant No.2 Laxman Keshavrao Kachare is teacher in Vasantnao Naik Shikshan Prasarak Mandal Gangakhed school having salary grade of S-13 i.e. between Rs.35,000/- to Rs.1,12,400/- per month. The copy of the letter issued by said institution is annexed with present reply as **Annexure-B**. Applicant No.2 is resident of Gangakhed and



(Handwritten signature)



her husband has property in the Gangakhed. Certificates to that effects are annexed with present reply as **Annexure-C** and **Annexure-D**. It is further submitted that, Applicant No.2 herself was and is appointed as Police Patil said appointment is till 2031. The copy of the same is annexed herewith as **Annexure-E**. Applicant No.2 is also receiving remuneration from the State Government. It is further submitted that, husband of Applicant No.1 i.e. Ashroba and husband of Applicant no.2 Laxman are real brothers. It is submitted tthat, another son of Applicant No.2 viz. Aniket Laxman Kachare is working as Talathi and he is also getting salary from Government. Copy of the said document is annexed herewith as **Annexure-F**. It is further submitted that, Applicants No. 3 to 10 are also close relatives of Applicants no.1 and 2 and all of them are members of managing committee of Applicant no.11 Society. All other Applicants are also financially sound. Hence there is no question of financial difficulties as alleged by them in the Application. It is further submitted that, they are not even doing work of fishing as alleged by them in the Application and they are not at all dependent upon the alleged business of fishing. Hence from all these facts and documents it is clear that, the Application filed by the Applicants is false and afterthought and only attempt is to extract money from this Respondent by using pressure tactics.

6. It is submitted that, present Respondent is not doing any activity which will cause harm to the environment and Respondent is

5

5



Handwritten signature and date 22/12/24.



NOTARY
APPOINTED BY GOVT. OF INDIA
PARBHANI DIST (M.S.)

perfectly implementing zero discharge policy as per the consents issued to this Respondent. It is further submitted that, officer of the Respondent No.5 i.e. Maharashtra Pollution Control Board regularly visits the factory of this Respondent for the purpose of inspection and also submits report accordingly. However, it is submitted that, in view of pressure tactics of the Applicants and as Applicants are government servants and have political influence the letter came to be issued by Respondent No.5 to this Respondent on the basis of false complaint of the Applicants. This Respondent satisfactorily explained the actual facts in respect of said letter at the time of regular visit of the officer of Respondent No.5. It was observed that, there is no any fault of this Respondent and Respondent is implementing zero discharge policy effectively. In fact for creating false cause of action the Applicants used pressurise tactics and therefore said false notice/letter came to be issued by Respondent No.5 to this Respondent.

7. It is further submitted that, admittedly the Applicant No.10 Society had filed O.A. No.30/2013 against this Respondent. In the said O.A. this Hon'ble tribunal had already passed detailed order which is also filed by the Applicants on the record. Hence now present application itself is not maintainable. However, it is worth noting that, in said order this Hon'ble Tribunal had refused to grant any personal compensation to the Applicant. Hence as Applicant could not get any amount at relevant time now present



(Handwritten signature)



(Handwritten signature)
 NOTARY
 APPOINTED BY GOVT OF INDIA
 PARBHANI DIST (MS)

(Handwritten mark)

application is filed with malafide intentions to extract money from this Respondent. It is further submitted that, as per the provisions of Sec.14 as well as Sec.15 of the NGT Act the limitation for filing application would start from the date of first cause of action at any rate considering the averments in the Application and documents the Application is not within limitation and there is inordinate delay which cannot be condoned. Even as per the provisions of Sec.14 and 15 this Hon'ble Tribunal cannot entertain such applications with extraordinary delay. Hence the application deserves to be rejected with heavy compensatory costs.

8. In view of the above contentions it is clear that, the contentions of the Application under reply are false.
- a. Contents of para 1 of the application are false hence denied in toto. It is hereby denied that, Applicants are poor fisherfolks who live on a subsistence income from a traditional fisherfolk caste. It is further denied that, the income of the Applicants dwindled due to the pollution by the Respondent industry.
 - b. Contents of para 2 are also false hence denied in toto. It is hereby denied that, Respondent is intermittently polluting the waters of the Mannath Irrigation Lake. The Respondent is not at all polluting the said water as alleged. Mannath lake is more than 4 KM away from the Respondent Industry and Respondent industry is strictly implementing zero discharge policy.



NOTARY
APPOINTED BY GOVT OF INDIA
PARBHANI DISTRICT

c. Contents of para 3 are also false hence denied in toto. It is hereby denied that, Respondent Company had discharges effluents in the month of June 2022 and again in January 2023. No such discharge is ever made by the Respondent, the alleged events and dates are imaginary. It is hereby denied that, the Applicants were able to pool monies together to be able to afford taking samples of the polluted water and mud at the Lake. Sufficient explanation is already given hereinabove. It is also denied that, while reading the alleged report dated 06.07.2022 bears out the pollution of the irrigation waters in excess of the prescribed limits as per IS 10500: 2012, the Applicants at the time believed that the same was an inadvertent discharges and on 29.11.2022 Applicants learnt that the discharge was wilful and conscious due to the presence of the discharge pipes which is borne out at the pictures taken on 29.11.2022. All these events and dates are imaginary and false. Nothing has been happened as alleged by the Applicants in para 3 and 4 hence contentions are false.

d. Contents of para 5 are also false hence denied in toto. It is denied that, discharge in 15.01.2023 is a continuing cause of action hence application is well within limitation. No such discharges ever took place. Contentions are false and even otherwise contentions as to continuous cause of action are not legal and proper.

e. The grounds taken in para 5 (a) to (f) are vague and false. Hence denied in toto. As explained above Applicants are not



[Handwritten signature]



[Handwritten signature]
NOTARY
APPOINTED BY GOVT. OF INDIA
PARBHANI - DIST. PARBHANI

8

poor. In the year 2023 ground of pandemic 2019 cannot be allowed to be taken and same is also false. Remaining grounds are also vague and false hence denied in toto. Sufficient explanation to that effect is already been given.

9. Hence considering all these aspects it is clear that, there is no ground for condonation of delay. Otherwise also application is not maintainable. Hence the application may kindly be rejected with heavy compensatory costs.

Whatever stated herein above is true and correct to the best of my knowledge, belief and information hence I have signed herein below on this 13th day of May 2023 at Gangakhed.

I know the affiant



Noted & Registered
at Serial No. 592
Advocate



Affiant

AFFIDAVIT

Sworn before me on the 12th day of May 2023
by Mangumon Shivajirao Babase
Who has been identified by Adv. Sonjale
Who is Personally by Known to me & Whose
Signature here to appended

[Signature]
DEPONENT

[Signature]
IDENTIFIED BY

BEFORE ME

[Signature]
SUNIL B. KAGNE
NOTARY, GOVT OF INDIA
PARBHANI DISTRICT

9



GANGAKHED SUGAR & ENERGY LIMITED

SECTOR NAME: MAKHANI
PLANT CODE - 53201
CIN: U15421MH2007PLC174599

Ref.No. GSEL/Admin/ 116 /2023-24

Date: 13/05/2023

To,
Mr. Hanumant Shivajirao Latpate
Public Relationship Officer (PRO)
Gangakhed Sugar & Energy Ltd.

Subject: To give authority to file and sign reply affidavit on behalf of the Company in I.A. No.69/2023 (WZ) in O.A. No.23/2023 and also in O.A.23/2023 before NGT Pune etc.

Our Company has received a notice of I.A. No.69/2023 (WZ) in O.A. No.23/2023 which has been filed by Anusaya Ashroba Kachare and others before National Green Tribunal (WZ) Pune. In the said matter reply affidavit is to be filed to I.A. as well as to O.A. if so required and other legal actions may be required to be taken in respect of the same or also in respect of any other matter or proceeding.

Hence Mr. Hanumant Shivajirao Latpate PRO of the Company is hereby authorised to sign and file reply affidavits and any other affidavit and/or to lead and file evidence and/or to sign any other document in respect of the proceedings, to appoint Advocate and to sign Vakalatnama in above referred matter or in any other civil or criminal matter if so required on behalf of the Company, also he has been authorised to file say and to do all such acts, matters and things as may be necessary in the said proceedings before Hon'ble NGT Pune.

Mr. Hanumant Shivajirao Latpate shall undertake the actions under his own discretion in protection of the company's interest. Further, any action except the above will require authorization from undersigned.



Mr. Hanumant Shivajirao Latpate



Chief Executive Officer
& Authorised Signatory
For Resolution Professional &
For Gangakhed Sugar & Energy Ltd.

True Copy
Aleanade

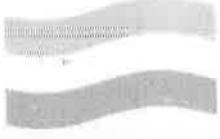
प्रज्ञा

शिल

करुणा

१. नोंदणी क्र.परभणी-८-६८-२. नोंदणी क्र. एफ १२९ परभणी स्थापना : १ जुलै १९६८

श्री वसंतराव नाईक शिक्षण प्रसारक मंडळ, गंगाखेड



* संस्थापक *

टी.एम.सावंत
(माजी खासदार/माजी आमदार)

* अध्यक्ष *

राजकुमार सावंत
८८०६५५५५५५

मुख्य कार्यालय : " विजय दुर्ग निवास, " गंगाखेड जि.परभणी

जा.क्र.

दिनांक :

प्रति,

मा.हनुमंत शिवाजीराव लटपटे,
रा.कोद्री ता.गंगाखेड जि.परभणी

विषय :- आपले दि. २९/०४/२०२३ रोजीच्या पत्रातील मागणी बाबत.

महोदय,

वरील विषयास अनुसरून आपणास कळविण्यात येते की, आपले दि.२९/०४/२०२३ रोजी प्राप्त पत्रानुसार लक्ष्मण केशवराव कचरे यांच्या बाबत माहिती देणे संदर्भात विनंती केली होती.

त्यानुसार लक्ष्मण केशवराव कचरे हे वसंतराव नाईक शिक्षण प्रसारक मंडळ, गंगाखेड संचलित संजय गांधी प्राथमिक आश्रम शाळा, गंगाखेड येथे प्राथमिक विभागात शिक्षक म्हणुन कायम वेतन स्तरवर कार्यरत आहेत यांचे वेतन स्तर S-13 - 35,400 ते 1,12,400 एवढा आहे.

करिता माहितीस्तव सादर.

आपला

राजकुमार सावंत

अध्यक्ष

True Copy
Aleana

श्री वसंतराव नाईक शिक्षण प्रसारक मंडळ, गंगाखेड

Ann. - B-1

PRADNYA

SHIL

KARUNA

1. Reg No. Parbhani-8-68-2 Reg. No. F 129 Parbhani Establishment- 1 July, 1968

SHREE VASANTRAO NAIK SHKSHAN PRASARAK MANDAL , GANGAKHED

FOUNDER

T.M.SAWANT

(Former MP/ MLA)

PRESIDENT

RAJKUMAR SAWANT

8806555555

Main Office- Vijay Durg Niwas. "GANGAKHED DIST PARBHANI

Outward No.

Date-

TO

Hon'ble Hanumant Shivajirao Latpate

Residing at Kodri, Taluka- Gangakhed, Dist-Parbhani.

SUBJECT- Regarding your Demand vide letter dated 29/04/2023

In respect of above subject, it is hereby informed to you that, you had vide your letter dated 29/04/2023 requested for information with reference to LAXMAN KESHAVRAO KACHRE.

Accordingly, LAXMAN KESHAVRAO KACHRE is working as Teacher with SANJAY GANDHI PRATHAMIK ASHRAM SHALA at Gangakhed in Primary division, which is under operation of **VASANTRAO NAIK SHKSHAN PRASARAK MANDAL , GANGAKHED** ; on permanent monthly salary basis and his salary stage is S-13-35,400/- TO 1,12,400.

Hence for your information.

YOURS,

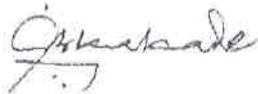
Sd/-

RAJKUMAR SAWANT

PRESIDENT

SHREE VASANTRAO NAIK SHKSHAN PRASARAK MANDAL , GANGAKHED

TRUE TRANSLATION OF MARATHI DOC INTO ENGLISH DONE BY



Advocate Kakade G B, Pimpri Court, Dated 18/05/2023

Mobile No 9579602594.



जा.क्र. संकीर्ण/2023
कार्यालय नगर परिषद, गंगाखेड
दिनांक : 8/5/2023

रहिवाशी प्रमाणपत्र

सन्माननीय सदस्य

नगर परिषद गंगाखेड यांच्या तसदीकीवरून प्रमाणित करण्यात येते की,

श्री./श्रीमती संगीता लक्ष्मण कचरे

ओळखपत्र क्रमांक (स्व:ताचे/ पालकाचे) ()

हे गंगाखेडचे ता. गंगाखेड जि. परभणी येथील रहिवाशी असून प्रभाग क्रमांक (12)

मध्ये राहतात.

करिता सदरील प्रमाणपत्र देण्यात येत आहे.

M. S. M.
मुख्याधिकारी
नगर परिषद, गंगाखेड

आशा झेरॉक्स, गंगाखेड

True Copy
Atanade

Outward No sankirn/ 2023
Office of Nagar Parishad, Gangakhed
Date 08/05/2023

DOMICILE CERTIFICATE

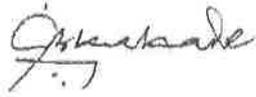
Honourable member.....

Certified that as per working of Gangakhed Nagar Parishad Shri./ SANGITA LAXMAN KACHRE having identification number (Self/ Guardian) is the resident of Gangakhed, Taluka-Gangakhed, Dist- Parbhani, within ward Number- (12).

Hence this certificate has been issued.

Sd/-
Chief Officer,
For Nagar Parishad Gangakhed.

TRUE TRANSLATION OF MARATHI DOC INTO ENGLISH DONE BY



Advocate Kakade G B, Pimpri Court, Dated 18/05/2023

Mobile No 9579602594.

नगर परिषद गंगारखेड

समुना ४३ (नियम ७४ पहा).....



नकल

जमिनी

बदल कर

आकारणी रजिस्टर

सदर दस्त हा मालकी हक्काचा पुरावा नाही.

थना: २० ते २० १९८२-८३

अ. क्र.	गल्ली ब्लॉक	मालामता क्रमांक	मालामता तपशिल	मालकाचे नाव	काबीज असलेल्या व्यक्तीचे नांव	कलम १०२ (२) प्रमाणे अंदाजित किंमत
१	२	३	४	५	६	७
	पं.क.प. ६११८	३०० ३-२	२५०६ अ. २५५ म. १६ प्लॉट क्र ३३ बाल प्रकल्प जे.स.प्लॉट ४ जे.स.प्लॉट ५ जे.स.प्लॉट ६ जे.स.प्लॉट ७ जे.स.प्लॉट ८ जे.स.प्लॉट ९ जे.स.प्लॉट १० जे.स.प्लॉट ११ जे.स.प्लॉट १२ जे.स.प्लॉट १३ जे.स.प्लॉट १४ जे.स.प्लॉट १५ जे.स.प्लॉट १६ जे.स.प्लॉट १७ जे.स.प्लॉट १८ जे.स.प्लॉट १९ जे.स.प्लॉट २० जे.स.प्लॉट २१ जे.स.प्लॉट २२ जे.स.प्लॉट २३ जे.स.प्लॉट २४ जे.स.प्लॉट २५ जे.स.प्लॉट २६ जे.स.प्लॉट २७ जे.स.प्लॉट २८ जे.स.प्लॉट २९ जे.स.प्लॉट ३० जे.स.प्लॉट ३१ जे.स.प्लॉट ३२ जे.स.प्लॉट ३३ जे.स.प्लॉट ३४ जे.स.प्लॉट ३५ जे.स.प्लॉट ३६ जे.स.प्लॉट ३७ जे.स.प्लॉट ३८ जे.स.प्लॉट ३९ जे.स.प्लॉट ४० जे.स.प्लॉट ४१ जे.स.प्लॉट ४२ जे.स.प्लॉट ४३ जे.स.प्लॉट ४४ जे.स.प्लॉट ४५ जे.स.प्लॉट ४६ जे.स.प्लॉट ४७ जे.स.प्लॉट ४८ जे.स.प्लॉट ४९ जे.स.प्लॉट ५० जे.स.प्लॉट ५१ जे.स.प्लॉट ५२ जे.स.प्लॉट ५३ जे.स.प्लॉट ५४ जे.स.प्लॉट ५५ जे.स.प्लॉट ५६ जे.स.प्लॉट ५७ जे.स.प्लॉट ५८ जे.स.प्लॉट ५९ जे.स.प्लॉट ६० जे.स.प्लॉट ६१ जे.स.प्लॉट ६२ जे.स.प्लॉट ६३ जे.स.प्लॉट ६४ जे.स.प्लॉट ६५ जे.स.प्लॉट ६६ जे.स.प्लॉट ६७ जे.स.प्लॉट ६८ जे.स.प्लॉट ६९ जे.स.प्लॉट ७० जे.स.प्लॉट ७१ जे.स.प्लॉट ७२ जे.स.प्लॉट ७३ जे.स.प्लॉट ७४ जे.स.प्लॉट ७५ जे.स.प्लॉट ७६ जे.स.प्लॉट ७७ जे.स.प्लॉट ७८ जे.स.प्लॉट ७९ जे.स.प्लॉट ८० जे.स.प्लॉट ८१ जे.स.प्लॉट ८२ जे.स.प्लॉट ८३ जे.स.प्लॉट ८४ जे.स.प्लॉट ८५ जे.स.प्लॉट ८६ जे.स.प्लॉट ८७ जे.स.प्लॉट ८८ जे.स.प्लॉट ८९ जे.स.प्लॉट ९० जे.स.प्लॉट ९१ जे.स.प्लॉट ९२ जे.स.प्लॉट ९३ जे.स.प्लॉट ९४ जे.स.प्लॉट ९५ जे.स.प्लॉट ९६ जे.स.प्लॉट ९७ जे.स.प्लॉट ९८ जे.स.प्लॉट ९९ जे.स.प्लॉट १००	क.स.प्लॉट १०१ क.स.प्लॉट १०२	अ.स.प्लॉट १	—

भांडेवर दिलेल्या भागाचे वार्षिक भाडे	रिकाम्या जागेचे अंदाजे वार्षिक भाडे	एकुण वार्षिक भाडे	दुरुस्ती करीता कर लावण्याकरिता		आकारलेल्या करावची रक्कम						शेरा
			१०% वजा योग्य किंमत	१२	कर	कर	कर	कर	कर		
८	९	१०	११	१२	१३	१४	१५	१६	१७		
—	५००	५००	—	—	११०	—	२/५०	११/५०	—	१३०५	

नगर पालिका मुख्यालय जि. पुरभाणी
 अर्जाचे नाव
 अर्जा टाकण्या तारीख
 नकार तयार तारीख
 रजिस्टर क्रमांक
 शुल्क संकलन अचलत
 अचलत संकलना दिनांक
 एकुलत अचलत
 अर्जादाराचे अर्जांकलना अचलत शुल्क

नगर पालिका
 मुख्याधिकारी
 नगर पालिका, मुंबई

True Copy
 Aleanad

NAGAR PARISHAD GANGAKHED
 Specimen 43 (See Rule 74)
 Copy of Building and Land Tax Assessment Register
 This document is not a proof of ownership
 Year 1982-83

Sr No	Lane / Block	Property Number	Details of Property	Name of Owner	Name of occupier	Aprox Price as per section 102(2)
01	02 Vyenkatesh Nagar	03 900/3-2	04 Out of 4 Rooms, one room of 10 x10 concrete construction having no roof with safety tank and rest space open having total area of 1500 Sq. Fts, on S.No. 255	05 Kachare Laxman Keshavrao	06 Self	07

TRUE TRANSLATION OF MARATHI DOC INTO ENGLISH DONE BY

Kakade

Advocate Kakade G B, Pimpri Court, Dated 18/05/2023

Mobile No 9579602594.

Annual rent of area given on rent	Approx annual rent of vacant space	Total annual rent	Tax assessment for repair reasonable price with deduction of 10%	Tax amount assessed				Remark		
				Tax	Tax	Tax	Tax			
8	9	10	11	12	13	14	15	16	17	
	500	500			110	-	2/50	17/50	-	130/-

Nagar Palika Gangakhed Dist-Parbhani

Applicant Name- Kachare Laxman Keshavarao

Application submitted date -08-05-23

Copy prepared date- 08/05/23

Amount given date- 08/05/23

Total Number of letter Copies- Both

Fees for letter copies-200

Sd/-

CHIEF OFFICER FOR NAGAR PARISHAD GANGAKHED.

TRUE TRANSLATION OF MARATHI DOC INTO ENGLISH DONE BY



Advocate Kakade G B, Pimpri Court, Dated 18/05/2023

Mobile No 9579602594.



पत्रांक N.T. B - गंगीका

उपविभागीय अधिकारी तथा उपविभागीय दंडाधिकारी गंगाखेड यांचे कार्यालय, गंगाखेड

दुरध्वनी क्रमांक ०२४५३/२२०१२४

Email-sdogangakhed@gmail.com

जा.क्र.२०१५/आस्था/पोपा/कावि

दिनांक ०८/०३/२०१६

- वाचा:-
१. महाराष्ट्र शासन, गृह विभाग यांचे परिपत्रक क्र.बीव्हीपी/३५६४-V दिनांक ०४ नोव्हेंबर १९६८.
 २. महाराष्ट्र शासन, गृह विभागाचा निर्णय क्र. बीव्हीपी-०२९९/सीआर-५६/पोल-८ दिनांक ७ सप्टेंबर १९९९.
 ३. मा.विभागीय आयुक्त, औरंगाबाद यांचे परिपत्रक जा.क्र.२०१५/सा.प्र./पो.पा.म.प्र./कावि दि.३१/०८/१५
 ४. या कार्यालयाची पोलीस पाटील पदभरती जाहिरात दिनांक २२/१२/२०१५

नमुना

(खंड ५ अ व खंड ११ पहा)

नियुक्तीचे पत्र

श्रीमती. कचरे संगीता लक्ष्मण राहणार दुसलगांव यांची परभणी जिल्ह्याच्या गंगाखेड तालुक्यातील दुसलगांव या गावाचे पोलीस पाटील म्हणून दिनांक ०८/०३/२०१६ रोजी सुरु होणा-या व दिनांक ०७/०३/२०२१ रोजी संपणा-या पाच वर्षांच्या मुदतीकरिता, नेमणूक करण्यात आली आहे.

महाराष्ट्र ग्राम पोलीस पाटील (सेवा प्रवेश, वेतन, भत्ते आणि सेवेच्या इतर शर्ती) आदेश, १९६८ यांच्या उपन्यास अधीन ठेवून, ही नेमणूक निव्वळ तात्पुरत्या व अस्थायी स्वरूपात करण्यात आली आहे.

नियुक्त केलेल्या व्यक्तीची ओळखचिन्हे पुढील प्रमाणे आहे :-

आज दिनांक ०८/०३/२०१६ रोजी माझ्या सही शिक्यानिशी देण्यात आले:-

ठिकाण - गंगाखेड.

शिकका

(गोविंद रणविरकर)

उपविभागीय दंडाधिकारी, गंगाखेड

23



उपविभागीय अधिकारी तथा उपविभागीय दंडाधिकारी यांचे कार्यालय गंगारखेड जिल्हा विभाग गंगारखेड परभणी-४३१५१४
फोन: ०२४५३-२२०१२४

- वाचा :- १. तहसिलदार गंगारखेड यांचे पत्र जा.क्र.२०२०/आस्था/कावी दि.१२/०२/२०२१.
२. पोलीस निरीक्षक, पोलीस स्टेशन गंगारखेड यांचे पत्र जा.क्र.१०२६/२०२०
दि.१८/१२/२०२०.

पोलीस पाटील नुतनीकरण पत्र

जा.क्र.२०२१/पो.पा./नेमनुक/नुतनीकरण/र.नं.नोंद क्र. (०५)

श्रीमती संगिता लक्ष्मण कचरे, पोलीस पाटील मौ.दुसलगाव ता.गंगारखेड यांची परभणी जिल्हयाच्या गंगारखेड तालुक्यातील मौ.दुसलगाव गावचे पोलीस पाटील म्हणून नेमणुक झाली आहे. त्या नेमनुकीच्या आदेशाचे नुतनीकरण दिनांक ०८/०३/२०२१ रोजी सुरु होणा-या व दिनांक ०७/०३/२०३१ रोजी संपणा-या मुदतीकरिता करण्यात आले आहे. महाराष्ट्र ग्राम पोलीस पाटील (सेवा प्रवेश, वेतन, भत्ते आणि सेवेच्या इतर शर्ती) आदेश १९६८ यांच्या उपबंधास व महाराष्ट्र शासन गृह विभाग परिपत्रक क्र. बीव्हीपी ०२९९/सिआर-३१/पोल-०८ दिनांक ०७ ऑक्टोबर १९९९ चे आधीन राहून हे नुतनीकरण करण्यात आले आहे.

आज दिनांक १८/०५/२०२१ रोजी माझ्या सही व शिक्क्यानिशी देण्यात आले.

ठिकाण :- गंगारखेड
शिक्का



(सुधीर पाटील)
उपविभागीय दंडाधिकारी गंगारखेड

प्रतलिपी :-

१. तहसिलदार गंगारखेड यांना सदभौन्वये माहितीस्तव.
२. पोलीस निरीक्षक, पोलीस स्टेशन गंगारखेड यांना योग्य व पुढील आवश्यक त्या कार्यवाहीस्तव.
३. संवंधीतास.

(सुधीर पाटील)

उपविभागीय दंडाधिकारी गंगारखेड

True Copy
Atanade

Round rubber stamp of
Sub Divisional officer Gangakhed

Category- NTB women

Office of the Sub Divisional Officer and Sub Divisional Magistrate Gangakhed,
Tel No. 02453/220124 Email-sdogangakhed@gmail.com

Outward No. 2015/Astha/Popa/Kavi

Date 08/03/2016

Read

1. Circular No BVP/3564/Date 04th Nov, 1968 of Maharashtra State Home Division
2. Order No. BVP/0299/CR56/ Pole8 Date 7th Sep 1999 of Maharashtra State Home Division
3. Circular No. Outward No 2015/Sapra/PoPaBha.Pra/Kavi Date 31/08/2015 of Hon,ble Div.Commissioner, Aurangabad,
4. Advertisement for recruitment of Police Patil Dated 22/12/2015 of this Office.

SPECIMEN

(See volume 5A and Volume 11)

Appointment letter

Smt. Kachre Sangita Laxman, residing at Dusalgaon has been appointed as POLICE PATIL of village Dusalgaon in Gangakhed Tahasil for five years starting from 08/03/2016 ending on 07/03/2021.

This appointment is purely temporary on temporary basis under the provisions of Maharashtra Village Police Patil (Service Entry Pay Allowances and other conditions of service) order 1968.

Appointed Person's identification marks are given as follows-

Today on 08/03/2016 given under my seal and signature.

Place- Gangakhed

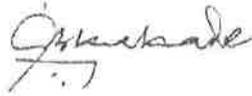
Seal

Sd/-

(Govind Ranvirkar)

Sub Divisional Magistrate, Gangakhed

TRUE TRANSLATION OF MARATHI DOC INTO ENGLISH DONE BY



Advocate Kakade G B, Pimpri Court, Dated 18/05/2023

Mobile No 9579602594.

Round rubber stamp of

(22)

Sub Divisional officer Gangakhed

Category- NTB women

Office of the Sub Divisional Officer and Sub Divisional Magistrate Gangakhed,
Sub Division PARBHANI 131514

Tel No. 02453/220124

Email-sdogangakhed@gmail.com

Read

1. Letter Outward No 2020/Astha/Kavi Date 12/02/2021 of Tahasildar, Gangakhed.
2. Letter Outward No 1026/2020 dated 18/12/2020 of Police Inspector, Police Station-Gangakhed.

(Police Patil Revival Letter)

Outward No. 2021/PoPa/Nemnuk/ Nutanikaran/Reg Note No(04)
Smt. Kachre Sangita Laxman, has been appointed as POLICE PATIL of village Dusalgaon in Gangakhed Tahasil of District- Parbhani. Revival of that appointment order has been done for a period starting from 08/03/2021 and ending on 07/03/2031.

This revival appointment has been done under the provisions of Maharashtra Village Police Patil (Service Entry Pay Allowances and other conditions of service) order 1968; and Maharashtra State Home Division Circular No. BVP/0299/CR31/POL08 Dated 7th October, 1999

Today on 18/05/2021 given under my seal and signature.
Place- Gangakhed

Seal

Sd/-

(Sudhir Patil)

Sub Divisional Magistrate, Gangakhed

Copy to

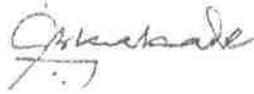
1. Tahasildar Gangakhed for information under reference.
2. Police Inspector, Police Station Gangakhed for further necessary action
3. All concerned.

Sd/-

(Sudhir Patil)

Sub Divisional Magistrate, Gangakhed

TRUE TRANSLATION OF MARATHI DOC INTO ENGLISH DONE BY



Advocate Kakade G B, Pimpri Court, Dated 18/05/2023

Mobile No 9579602594.

DATE

23

Name of Applicant- Hanumant Latpate

Residing at- Kodri.

Application received on- 09/05/23

Copy Prepared Date-09/05/23

Details of Documents-Temporary

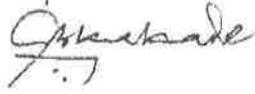
Total Number of letter Copies-02

Fees for letter copies-20

Total Fees-40

Archivist For Sub Divisional Officer Gangakhed

TRUE TRANSLATION OF MARATHI DOC INTO ENGLISH DONE BY



Advocate Kakade G B, Pimpri Court, Dated 18/05/2023

Mobile No 9579602594.

Tashildar Sonpeth		DDO CODE :3214000956		Salary Month: March-2023			
Employee Name: (REVALKM9501) ANIKET LAXMAN KACHARE		Designation: Talathi		Date of Retirement: 30/06/2053			
Date of Birth: 10/06/1995		Date of Joining: 30/12/2019		Level : S_8 (25500 - 81100)			
UID No: XXXXXXXX7029		Pay Commission : 7th Pay Commission		Basic Pay : 27600			
GPF/DCPS AC.No: 13214000956ALKM9501W		Bank A/c No : XXXXXXXX5764		IFSC Code: SOIN0020023			
Mobile No : 9405781615		Pan No : FUEPK6965D					
Emoluments		Govt. Recoveries			Non Govt. Recoveries		
Particulars	Amount(Rs)	Particulars	Amount(Rs)	Inst. No.	Particulars	Amount(Rs.)	Inst. No.
BASIC	27900	Prof. Tax.	200				
H. R. A.	2511	GIS	360				
DA_7PC	10602	DED_ADJUST	5391				
O.A.	100	STAMP_REVENUE	1				
Per.Tra	1275	DCPS	3851				
TA_7PC	1350	F.A	1260	5/10			
GROSS_ADJUST	5391						
Total Emolument	49129	Total Govt. Recoveries	11053		Total NG Recoveries	0	
Net Pay:- 38076 (Thirty Eight Thousand and Seventy Six Only)							
Bill No:- 99200437656		Bill Description:- NPS TALATHI					
Gross Amt:- 651177 Net Amt:- 518974		Voucher No :- 65		Voucher Date :- 19/04/2023			

(Signature)
Tashildar Sonpeth
वहसीलदार, सौनपेंठ.

Tashildar Sonpeth		DDO CODE : 3214000968		Salary Month: March-2023			
Employee Name: (REVALKM9501) ANIKET LAXMAN KACHARE		Designation: Talathi		Date of Retirement: 30/08/2063			
Date of Birth: 10/06/1995		Date of Joining: 30/12/2010		Level : S_8 (25500 - 81100)			
UID No: XXXXXXXX7029		Pay Commission : 7th Pay Commission		Basic Pay : 27900			
GPF/DCPS AC.No:		Bank A/c No :		IFSC Code: SBIN0020023			
13214000956ALKM9501W		XXXXXX5764		Pan No : FUEPK0965D			
Mobile No : 9405781615							
Emoluments		Govt. Recoveries			Non Govt. Recoveries		
Particulars	Amount(Rs.)	Particulars	Amount(Rs.)	Inst. No.	Particulars	Amount(Rs.)	Inst. No.
BASIC	27900	Prof. Tax.	200				
H. R. A.	2511	GIS	360				
DA_7PC	10602	DED_ADJUST	5391				
O.A.	100	STAMP_REVENUE	1				
Per.Tra	1275	OCPS	3851				
TA_7PC	1350	F.A	1250	5/10			
GROSS_ADJUST	5391						
Total Emolument	49129	Total Govt. Recoveries	11053		Total NG Recoveries	0	
Net Pay:- 38076 (Thirty Eight Thousand and Seventy Six Only)							
Bill No:- 99200437656		Bill Description:- NPS TALATHI					
Gross Amt:- 651177		Net Amt:-		Voucher No :- 65		Voucher Date :- 19/04/2023	
518974							

(Signature)
Tashildar Sonpeth
तहसीलदार, सोनपेठ.

True Copy
Acarab

26

